



HDFC BANK

We understand your world

HDFC Bank Limited

Head Office: HDFC Bank House, Senapati Bapat Marg,
Lower Parel (West), Mumbai, Maharashtra, 400013
Branch Office: HDFC Bank House, H.No. 6-3-246 and
6-3-244/A, 3rd floor, Roxana Palladium,
Road no-1, Banjara Hills, Hyderabad, Telangana, 500034

Ref: HDFC/S045480/SAR/Feb-24

Dated: 05-02-2024

To,

1. **ANJALIAH MARAGONI**, S/o M Venkulu, H No 6-6-334, Vivekananda Nagar, Nalgonda - 508001 ... (Applicant)
2. **USHA RANI MARAGONI**, H No 6-6-334, Vivekananda Nagar Nalgonda - 508001(Co-Applicant)
3. **SANDEEP GOUD MARAGONI**, S/o Anjaliah Maragoni, Vaishnavi TNR-2 Flat No.403, Vasavi Colony, R K Puram Saroomagar, Hyderabad-500035 ... (Co-Applicant)
4. **PRIYANKA MARAGONI**, Flat No 403, Vaishnavi Apartment, Road No.1, Vasavi Colony, Saroomagar, Rangareddy-500035 ... (Co-Applicant)
5. **VISHNU KARNATI**, S/o Ramalingaiah, H No 6-2-744, Sri Nagar Colony, Nalgonda - 508001 ... (Guarantor)

Subject: Notice US 13(2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002(hereinafter called 'ACT').

Dear Sir/ Madam,

The undersigned has been duly appointed as Authorisation Officer by the Bank in terms of the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002, hereinafter referred to as 'the Act'. I hereby shak you the following notice:

At the request of addressee, no 1 to 4 financial assistance was given under Kisan Shakti scheme of Rs. 3,00,00,000/- (Three Crores only) with (10% ROI) same mentioned in the table provided here under against the property mentioned in the Scheduled Property was granted by HDFC Bank Ltd., having its Registered Office at HDFC Bank House, Senapati Bapat Marg, Lower Parel (W) Mumbai 400013, through its HDFC Bank Ltd. Bank House #6-3-246 & 6-3-244/A, 8th Floor, Roxana Palladium, Road No.1, Banjara Hills, Hyderabad, Telangana - 500034.

Loan No	Product	Disbursement Date	Loan Amount	Foreclosure amount	Date of Foreclosure
50200032280553	DOD	10-Jul-2018	2,60,00,000/-	2,59,79,540/-	04-Feb-2024
50200032280592	Cash Credit	10-Jul-2018	40,00,000/-	3,86,0,54,00/-	04-Feb-2024
Total Amount			3,00,00,000/-	64,60,334,531/-	

The loan was repayable as per the terms and conditions mentioned in the sanctioned letter and schedule of the loan agreements accepted and signed by you all at addresses. The addressee No.1, 2 had mortgaged the property mentioned in the schedule of this notice in favour of HDFC BANK LTD., towards security for repayment of the said loan availed by Addressees.

The terms and conditions of the loan as per the offer letter were accepted and there after all of you have executed various documents including the loan agreement in respect of the scheduled property.

Due to non-payment of installments/interest your account has turned into a Non-Performing Asset on 01-Oct-2023 as defined in Sec(2.0) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Under these circumstances, the Bank has decided to recall the loan granted to you in terms of section 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Therefore, HDFC BANK LTD., hereby puts you on notice US 13(2) of the said Act by issuing this notice to discharge in full your liabilities stated hereunder to the HDFC BANK LTD. within 60 days from the date of this notice. Your outstanding liabilities **Rs. 64,60,334.53/- (Rupees Sixty Four Lakhs Sixty Thousand Three Hundred Thirty Four and Fifty Three Paise only)**. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.,

If you fail to repay to the HDFC BANK LTD. the aforesaid sum of **Rs. 64,60,334.53/- (Rupees Sixty Four Lakhs Sixty Thousand Three Hundred Thirty Four and Fifty Three Paise only)**, as on **04-02-2024**, with further interest and incidental expenses, costs as stated above in terms of this notice US 13(2) of the ACT, HDFC BANK LTD. will exercise all or any of the rights detailed under sub section (4) of the Section 13 and under other applicable provisions of the said Act.

You are also put on notice that in terms of sub section 13 of Section 13 of the Act you are restrained from transferring by sale, lease or otherwise the said secured assets detailed herein below, without obtaining written consent of the HDFC BANK LTD. The notice has been issued without prejudice to the other legal right / remedies available to the secured creditor to initiate any other legal proceedings/action as deemed fit and necessary under the provisions of any other law for the time being in force OR to proceed with the already initiated legal actions in/normal course. You are also put on notice that any contravention of this statutory injunction/restraint as provided under the said ACT is an offense.

The details of the secured asset intended to be enforced by the HDFC BANK LTD. in the event of non-payment of secured debt by you are as under:-

SCHEDULE OF PROPERTY - I

Name of the Owner Mrs. Usharani Maragoni W/o Anjaliah, Residential House bearing Door no.6-6-334 to an extent of 211 Sq. Yards in Plot No.1-47 Sy.No. 1453 of Arjalah Revenue Village situated at Vivekananda Nagar, Nalgonda Town and District the said property bounded as under:-
Boundaries: North: House of Chennoji Govindamma H.No.6-6-335, South: House of Kola Alivelu H.No.6-6-333, East : 30 Feet Wide Road, West : House of Kandagalla Vijay Kumar Ho.No.6-6-224.

SCHEDULE OF PROPERTY - II

Name of the Owner Mr. Sandeep Goud Maragoni S/o Anjaliah, Open House Plot No. 139 to an Extent of 220 Sq. Yards, Plot No. 140 to an Extent of 220 Sq. Yds Plot No.141 to an Extent of 220 Sq. Yards and Plot no. 271 to an extent of 192 Sq.Yds total Extent 852 Sq. Yds, in Sy No. 593, 594 and 595 of cherlappally Revenue Village situated at Raghurama Residency, Cherlappally Village & Mandal, Nalgonda Dist. Th said Property Bounded as Under:-
Boundaries: North : Others Land, South : Plot No.138, East : Plot Nos 98 & 97, West : 30 Feet Wide Road

SCHEDULE OF PROPERTY - III

Name of the Owner Mrs. Usharani Maragoni W/o Anjaliah, Open House Plot No. 135, 136, 137 and 138 an extent of 880 Sq. Yds, in Sy no. 593, 594 and 595 of cherlappally revenue village situated at Raghurama residency, cherlappally village & Mandal Nalgonda Dist. The said property boinded as under:-
Boundaries: North : Plot No. 139, South : Plot No. 134, East : Plot No. 102, 101, 100 & 98, West : 30 Feet Wide Road

SCHEDULE OF PROPERTY - IV

Name of the Owner Mr. Sandeep Goud Maragoni S/o Anjaliah, Below Mis Usha Gardes Function Hall Situated at Telankuntlapudi Ho. Kanagal Revenue Village and Mandal Nalgonda Dist. Sy. No. 134B/E Extent of Ac.0-18 Gts, Sy.No. 1350D/1 an extent of Ac-1-05 Gts, Total Extent of Ac. 1-23 Gts. Above said property bounded as under Boundaries: North : Agri. Land of Mittapally Ramana, South: Agri. land of M Anjaliah & M Usha Rani, East : Sagar Road, West : Agri. Land of Priyanka

SCHEDULE OF PROPERTY - V

Name of the Owner Mr. Sandeep Goud Maragoni S/o Anjaliah, Open House Plot No. 139 to an extent of 220 Sq. Yds, Plot No. 140 to an extent of 220 Sq. Yds, Plot No.141 to an extent of 220 Sq. Yds and plot no.271 to and extent of 192 Sq. Yds total an extent of 852 Sq. Yds, in Sy Nos 593, 594 and 595 of cherlappally Revenue village situated at Raghurama Residency, cherlappally village & Mandal, Nalgonda Dist. The said property Bounded as Under:-
Boundaries: North: Others land, South : Plot no. 138, East : Plot No 98 & 97, West : 30 Feet Wide Road

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance further needful action will be resorted to, holding you liable for all costs and consequences.

Date : 03-04-2024

Authorised Officer
F. Sagar Reddy



इंडियन बैंक
इलाहाबाद

Indian Bank

ALLAHABAD

MANIKONDA BRANCH

Palacio Apartment, Ground Floor, Opp. Aditya Port View
Villas, Puppalguda Gandipet Mandal, R.R.District

PUBLIC NOTICE

All the Customers of **Manikonda Branch** are hereby informed that **Manikonda Branch** is proposed to be shifted to the premises of Palacio Apartment, Ground Floor, Opp. Aditya Port View Villas, Puppalguda Gandipet Mandal, R.R.District. Ph: 91-84134 85509, Cell: 91-70131 61784

Email: manikonda@indianbank.co.in with effect from **15.04.2024**. All the Customers of **Manikonda Branch** are requested to make their Business transactions from **15.04.2024** in the above mentioned Premises.

Special Note: Manikonda Branch locker customers are requested to vacate the locker temporarily on or before 11.04.2024 and occupy operate at new premises from 15.04.2024.

INCONVENIENCE CAUSED IS REGRETTED.

Branch Manager

PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
For the Attention of the Stakeholders of [M/s Lakshmi Transcon Private Limited]	
Sl. No.	PARTICULARS
1	Name of corporate debtor
2	Date of incorporation of corporate debtor
3	Authority under which corporate debtor is Incorporated / Registered
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Date of closure of Insolvency Resolution Process
7	Liquidation commencement date of corporate debtor
8	Name and registration number of the insolvency professional acting as liquidator
9	Address and e-mail of the liquidator, as registered with the Board
10	Address and e-mail to be used for correspondence with the liquidator
11	Last date for submission of claims

DETAILS
M/s Lakshmi Transcon Private Limited
28/10/2009
RoC - HYDERABAD
U45209TG2009PTC065646
2nd Floor, Meenakshi House, Road No.7, Banjara Hills, Hyderabad Telangana, India-500034
28.03.2024
28.03.2024
P.V Narayana Rao, Liquidator [IBBI -IA-001/1P-P01706/2019-2020/12633 T-9-279; Beside Satabdi Apartments Rammagar Gundu, New Nallakunta P.O, Telangana-500044 rao.ca60@rediffmail.com
717, Journalist Colony, Road No.2, Banjara Hills, Hyderabad-500034 Telangana, India, Cell: 99493-55122 rao.ca60@rediffmail.com
27.04.2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of liquidation of the **Lakshmi Transcon Private Limited** on **28.03.2024** (Order uploaded on NCLT portal on 01.04.2024)

The stakeholders of **M/s Lakshmi Transcon Private Limited (CIN: U45209TG2009PTC065646)** are hereby called upon to submit their claims with proof on or before **27.04.2024** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and Signature of Liquidator:
P.V. Narayana Rao, Liquidator
[IBBI-IA-001/1P-P01706/2019-2020/12633]

We understand your world

6-3-244/A, 3rd floor, Roxana Palladium,
Road no.1, Banjara Hills, Hyderabad, Telangana, 500034

Ref No: HDFC/ 9419103 /SARFA

Dated: 13-03-2024

To,

1. **Madhava Reddy Nomula**, S/o Nomula Narayana, Reddy, h no 5-124/b, Sangam, Valligonda, Nalgonda - 508001 ...**(Applicant)**
2. **Mrs. Daredy Shobha**, W/o, Dharedy Venkat Reddy , H No 1-53/7, Kethireddy Pally Village, Moinabad Mandal, K V Rangareddy District, Telangana State, Pin code: 501504. ...**(Co-Applicant)**
3. **Mr. Pallo Bal Reddy**, S/o Pallo Ram Reddy, H.No. 1-31/1, Ethabar Pally, Kethireddy Pally Village, Moinabad Mandal, K.V Rangareddy District, Telangana State, Pin code: 501504. ...**(Guarantor)**

Subject: Notice IS(32) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002(hereinafter called 'ACT').

Dear Sir /Madam,

The undersigned has been duly appointed as Authorized Officer by the Bank in terms of the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, hereinafter referred to as "the ACT," hereby issues you the following notice-At the request of addressee no. 1, 2 & 3 financial assistance under an Kisan Gold Card scheme for **Rs.1,00,00,000(Rupees One crore Only)** and postmortem accounts created at various instance as per the requirement and as mentioned in the table provided hereunder against the property mortgaged as the Scheduled Property was granted by HDFC Bank Ltd having its Registered Office at HDFC Bank House, Senapati Bapat Marg, Lower Panel (W) Mumbai 400013, through its **Moinabad Branch**,

Loan No	Product	Disbursement Date	Loan Amount	Foreclosure amount	Date of Foreclosure
50200066191062	Retail Agri Cash Credit	18-03-2022	Rs. 80,00,000/-	Rs. 43,09,670.03	11/03/2024
50200066198400	Retail Agri Cash Credit	18-03-2022	Rs. 20,00,000/-	Rs. 21,96,089.56	11/03/2024
Total Amount			Rs.1,00,00,000/-	Rs.65,05,759.59	

The postmortem accounts created to help you all to keep the account in standard condition due to natural calamity affecting crop and as per the guide lines of the regulator Reserve Bank of India.

The loan was repayable as per the terms and conditions mentioned in the sanctioned letter and schedule of the loan agreements accepted and signed by you all addressees. The address **No.2** had mortgaged the property mentioned in the schedule of this notice in favor of HDFC BANK LTD., towards security for repayment of the said loan availed by Addressee.

The terms and conditions of the loan as per the offer letter were accepted and there after all of you have executed various documents including the loan agreement in respect of the schedule property.

Due to non-payment of debited interest / instalments on **01-10-2023** your account has been classified as Non-Performing Assets as per the Reserve Bank of India guidelines. In spite of our several reminders for repayment of the amount, you have failed to discharge your liabilities.

Under these circumstances, the Bank has decided to recall the loan granted to you in terms of section 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Therefore, HDFC Bank Ltd., hereby puts you on notice of this act of the said ACT by issuing this notice to discharge in full your liabilities stated hereunder to the **HDFC BANK LTD.** within 60 days from the date of receipt of this notice. Your outstanding liabilities are **Rs.65,05,759.59 (Rupees Sixty five lakhs five thousand seven hundred and fifty nine rupees fifty nine paise Only)** which includes interest as on date 11/03/2024. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

If you fail to repay to the HDFC BANK LTD., the aforesaid sum of **Rs.65,05,759.59 (Rupees Sixty five lakhs five thousand seven hundred and fifty nine rupees fifty nine paise Only)** with further interest and incidental expenses, costs as stated above in terms of this notice IS(32) of the ACT, HDFC BANK LTD. will exercise all or any of the rights detailed under sub section (4) of the Section 13 and under other applicable provisions of the said ACT.

You are also put on notice that in terms of sub section 13 of Section 13 of the ACT you are restrained from transferring by sale, lease or otherwise the said secured assets detailed herein below, without obtaining written consent of the HDFC BANK LTD. The notice has been issued without prejudice to the other legal right / remedies available to the secured creditor to initiate any other legal proceedings/action as deemed fit and necessary under the provisions of any other law for the time being in force **OR** to proceed with the already initiated legal actions in normal course. You are also put on notice that any contravention of this statutory injunction/restraint as provided under the said ACT is an offence.

The details of the secured asset intended to be enforced by the HDFC BANK LTD. in the event of non-payment of secured debt by you are as under:

SCHEDULE OF THE PROPERTY:

Property Owner: Mrs. Daredy Shobha, All that the part & parcel of house of property Situated in Kallur Village, Kurnool Municipality limits, Kurnool sub-Registration, Kurnool Mandal & District. Sy No.3122, 321, 51st Ward, H.No. 51/15-1E, Rajeev Nagar, Near India Gandhi Nagar, an extent of 206.66 Sq. Yards is being bounded by- Boundaries: East: 30 Feet wide road, West : Land of Krishna Murthy, North: Site of Plot No.10, South: Site of Plot No.8.

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance further needful action will be resorted to, holding you liable for all costs and consequences.

Date : 03-04-2024

**Authorised Officer
For HDFC Bank Ltd.**



SMFG
Grihashakti
Nagay Asha, Nagay Vishwas

SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate. Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH.
 Regd. Off.: Megh Towers, Fl. 3, Old No. 307, New No. 165, Poonamallee High Road, Madhavayal, Chennai-600 095, Tamil Nadu.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 6(b) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

NOTICE is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.)** (hereinafter referred to as **SMHFC**) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price (In ₹)	Date & Time of E-Auction	Date of EMD Submission
			Earnest Money Deposit (In ₹)		
1.	LAN : 605839110787313 1. Mutyala Raju (Applicant) S/W: Mutyala Apparao Late	A site of an extent of 133.33 Sq. Yds. together with RCC slab house bearing D. No. 3-70, Assmt No. 209, Covered by S. No. 80 on RCC Building 200 Sq. Ft. as	6,40,000/-	06.05.2024 at 11.00 a. m.	04.05.2024 to 01.00 p. m.
2.	2. Mutyala Ratnam (Co-Aplicant)	▪ Bounded by - East : Panchayath Road; ▪ South : Vacant Site of Kedarnata Rao; ▪ West : Daba House of Borraappa Rao; ▪ North : Thatched house of Muthya Bheemeshwaramma.	64,000/-		

Details terms and conditions of the sale are as below and the details are also provided in our / Secured creditor's website at the following link / website address (<https://disposahub.com> and <https://www.grihashakti.com/pdf/E-Auction.pdf>). The Intending Bidders can also address to: **Kaanoori Usha Shankar**, Name of Authorised Person, Mob. No. 9848102052, E-mail : Kaanoori.Shankar@grihashakti.com and **Mr. Sushil Patil**, on his Mob. No. 8828888998, E-mail : sushil.patil1@grihashakti.com.

Sd/-

Place : Vishakhapatnam, Andhra Pradesh
Date : 01.04.2024

Authorised Officer, SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)

 HINDUJA HOUSING FINANCE		Hinduja Housing Finance Limited Corporate office at 67-169, 2ND Floor, Little Mount, Saidapet, Chennai – 600 015, Tamil Nadu, India Regional Office at Hinduja Housing Finance Limited, 2nd Floor, T19 Towers, Karbala Maidan, Ranginji, Secunderabad, Hyderabad-Telangana-500003 www.hindujahousingfinance.com			
APPENDIX IV		POSSESSION NOTICE		(for immovable property)	
Whereas, the undersigned being the Authorized Officer of Hinduja Housing Finance Limited (HHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub -section (8) of section 13 of the Act in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.					
Sr. No	Name of the Borrower/ Co-Borrower/ Guarantor/LAN	Demand Notice Date and Amount	Date of Possession		
1	1. MR. RAJU ESATHAPURAM, ..Borrower 2. MR. CHENDRAIAH ESANTHAPURAM Co Borrower R/o H No. 3-12, Galiguda Village, Kondur Mandal, Rangareddy, Telangana -509207 And also, # House No: 3-28-Ra0004, Plot No: 15/P Ward 10, "Raytu Colony", Ferooqnagar Shadnagar, Rangareddy, Telangana-509216. LAN: AP/HDB/ECIL/A000000058 & AP/HDB/ECIL/A000000117	20/11/2023 & Rs. 14,90,447/- (Rupees Fourteen Lacs Ninety Thousand Four Hundred Forty Seven Only)	02/04/2024		
Description of Secured Asset (Immovable Property) :- All that the House No: 3-28-Ra0004 (Assessment No.1187013612) on Plot No: 15/P for an extent of 75.90 Sq.Yds., or 62.70 Sq.Mts., in Sy.No.530, Ward No: 10, with RCC constructed area 1350.00 SFT (GF 675 sft + FF 675 sft). Situated at "Raytu Colony" FEROOQNAGAR (SHADNAGAR) Village, Shadnagar Municipality, Ferooqnagar Mandal, Rangareddy Dist., Telangana state within registration jurisdiction of Ferooqnagar Rangareddy Dist., Telangana state, and bounded by : Boundaries of Property: NORTH PLOT No 14 SOUTH REM PLOT No 15, EAST 33-00" WIDE ROAD, WEST PLOT No :20.					
2	1. MR.VENKATESH MANIGONDA ..Borrower 2. MR. ANAND MANIGONDA ..Co Borrower R/o - H.No.3-82,DevarayamJal,shameerpet Medchal-Malkajigiri, Telangana-500078 LAN: AP/HDB/JDMT/A000000049	20/12/2023 & Rs. 10,23,339/- (Rupees Ten Lacs Twenty Three Thousand Three Hundred Thirty Nine Only)	02/04/2024		
Description of Secured Asset (Immovable Property) :- All that the part and parcel of Residential House No. 3-82, admeasuring 317.51 Sq. Yards or 265.43 sq. Mtrs, with a plinth area of 784.0 Sq Feet (Ground Floor) and 784.0 Sq Feet (First Floor) total Plinth area 1568.0 sq. feet., in Gramakam situated at DEVARAYAMJAL, Thumkurta Municipality, Shamperpet Mandal, Medchal-Malkajigiri District and bounded as under: - BOUNDARIES - NORTH : House of Ramchander, SOUTH : House of M. Narshima, EAST : Road, WEST : Open Place (Uppunalea Bavi)					
Date: 04-04-2024, Place: Hyderabad			Sd/- Authorised Officer, Hinduja Housing Finance Limited		



IKF HOME FINANCE LIMITED

Plot no 30/A, Survey No.83/1, M. K. Home Township, 14th Floor, Diamond Hills,
Lumbini Estate, Beside 400/220/132K/3V High Substation, APJIC Hyderabad
Knowledge City, Raidurg, Hyderabad-581. Ph: 040-23412693.

POSSESSION NOTICE

(As under appendix IV READ WITH RULES) [iss Security Interest Enforcement Rules, 2002]
Loan Account No: LKNR895122-230004678

Whereas the undersigned being the Authorized Officer of the **IKF Home Finance Limited** under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and in exercise of the powers conferred under section 13 (12) read with Rule 9 & 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated: 22.01.2024** calling upon **Borrower: Mr. Bandela Mallikarjuna, S/o. Venkateswarlu Bandela, 2/ Mrs. A. Someswari, W/o. Bandela Mallikarjuna, H.No 2-266/1, Kondala Village, Near Masjid, Nandikotkur Mandal, Kurnool - 518411** 3/ **M/s. Sri Krishna Homeo Stores, Mr. Bandela Mallikarjuna, 7-111, A-13, Balaji Complex, K.G Road, Nandikotkur, Lanku** **Mr. Nearby KM Mobiles, Kurnool - 518 401** as the Borrower and as the Co-borrower to repay the outstanding amount mentioned in the notice being **Rs. 27,43,311/- (Rupees Twenty Seven Lakhs Forty Three Thousand Three Hundred Eleven Only)** due and payable as on **18.01.2024** together with interest, penal interest, charges, costs etc., within 60 days from the date of said notice.

The borrower, having failed to repay the said amount, interest is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said Rules on this **30.03.2024**.

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

The Borrower, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property in relation to the charge of the **IKF Home Finance Limited**, for an amount of **Rs.27,43,311/- (Rupees Twenty Seven Lakhs Forty Three Thousand Three Hundred Eleven Only)** due and payable as on **18.01.2024** together with interest, penal interest, charges, costs, etc, thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

The Old Door No: 2767/B & New Door No: 2-66/1 Assessment No: 1540, S/o: 158 Kandela Village located in 2nd ward within the limits of Kondela Gram Panchayath Nandikotkur Kurnool Dist. Under the Jurisdiction of Nandikotkur Sub Registration and Registration District and evoted a registered Sale Deed vide document No: 204/2017 of Mr. Bandela Mallikarjuna.

Measurements: Land extent of 1524 & 1527 S69 14.8 s, yards Plinth area 2100 Building: RCC bounded as follows by: **East: Rastha, North: Site of P. Pulliah, West: Rastha, South: Site of Mam Sab**

Date: 30.03.2024 Place: Kurnool

Sd/: Authorised Officer, IKF Home Finance Limited

	IKF HOME FINANCE LIMITED Plot No.30/A, Survey No.83/1, M. Home Twitza, 11th Floor, Diamond Hills, Lumbini Avenue, Beside 400/220/132KV GIS Substation, APJMC Hyderabad Knowledge City, Raidurg, Hyderabad-081. Ph: 040-23412083.
POSSESSION NOTICE	
(As under appendix IV READ WITH RULE8/1[as Security Interest Enforcement Rules, 2002] Loan Account No.: LNSM03/22-230005546	
Whereas the undersigned being the Authorized Officer of the IKF Home Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 9 & 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated: 22.01.2024 calling upon Borrower Mrs. Vushirikalya Shivani, V/o. Vushirikalya Shiva Goud, P/o Vushirikalya Shiva Goud S/o. Vushirikalya Venkata Ramana Goud, H.No: 37-293/1, Jagadgiripura, Near Last Bus Stop, Quthubulapur, Balanagar MD, Rangareddy, Hyderabad, Telangana-500037 as the Borrower and as the Co-borrower to repay the outstanding amount mentioned in the notice being Rs. 11,69,730/- (Rupees Eleven Lakhs Sixty Nine Thousand Seven Hundred Seventy Only) due and payable on an 18.01.2024 together with interest, penal interest, charges, costs etc, within 60 days from the date of said notice.	
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on said section 13(4) of the said Act read with rule 9 of the said Rules on this 01.04.2024.	
The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.	
The Borrower, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IKF Home Finance Limited, for an amount of Rs. 11,69,730/- (Rupees Eleven Lakhs Sixty Nine Thousand Seven Hundred Seventy Only) due and payable on an 18.01.2024 together with interest, penal interest, charges, costs, etc, thereon.	
SCHEDULE-A :: DESCRIPTION OF THE IMMOVABLE PROPERTIES	
All that the Residential House, No: 37-293/1, (PTIN. No. 11515800477) North Side Porlion, with a plinth area of Ground Floor 360 Sq. Ft. out of 720 Sq. Ft & First Floor 360.0 Sq. Ft out of 720 Sq. Ft (RCC) measuring 40.0 Sq. Yds or 33.44 Sq. Mtrs (Out of 80.0 Sq. Yds), in Sy.No. 281, Situated at Jagadgiripura, Quthubulapur Village, under GHMC Circle & Mandal, Quthubulapur, RR District now Medchal - Malkajgiri Dist.T.S and Bounded by: North: H.No: 37-294, South: Part of H.No: 37-293/1, East: H.No: 37-291, West: 20 Wide Road.	
Date: 01.04.2024, Place: Hyderabad	Sd/- Authorised Officer, IKF Home Finance Ltd

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT2)
1st Floor, Triveni Complex Abids, Hyderabad 500021

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/316/2023 **05-03-2024**

Canara Bank
Versus
ADINARAYANA VINIGINENI

To

(CD 1) VINIGINENI ADINARAYANA, S/o Guruvahshi Virigineni, H No.3-14-173, Plot No.1, 1st Floor C R Enclave, Sri Rama Nagar Colony Mansoorabad, Chintalankunta LB Nagar, (CD 2) **VARUN ROAD LINES**, Rep. by its Sole Proprietor Sri Adinarayana Vinigineni, Occ: Business, R/o H.No. 3-14-173, Plot No. 1, 1st Floor, C R Enclave, Sri Rama Nagar Colony, Mansoorabad, Chintalankunta, L.B. Nagar, K.V. Rangareddy, telangana.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT 2)** in **OA/560/2022** an amount of **Rs 4161765.50 (Rupees Forty One Lakhs Fifty One Thousands Six Hundred Seventy Five And Paise Fifty One) only** along with pendente lite and future interest @ 9.90 % Simple Interest Yearly w.r to **11/08/2022** till realization and costs of **Rs 94705 (Rupees Ninety Four Thousands Seven Hundred Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

1. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **23/04/2024** at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date **05-03-2024**

Recovery Officer
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT2)

 **OFFICE OF THE RECOVERY OFFICER - I/II**
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT2)
1st Floor, Triveni Complex Abids, Hyderabad 500001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/20/2018 **05-03-2024**

Canara Bank (e-SYNDICATE BANK)
Versus
TO MUDAVATH RAMULU and Others

(C2) MUGAVATH SUKRU, S/o Ramulu, R/o Murali Nagar Village, Kandukur Mandal, Rangareddy.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT 2) in OA/1145/2015 an amount of **Rs 403410.00 (Rupees Forty Lakhs Forty Three Thousands Four Hundred Ten Only)** along with pendente lite and future interest @ 13.95% w.e.f. 16.11.2017 till realization and costs of **Rs 0 (Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **23/04/2024** at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date **05-03-2024**

Recovery Officer
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT2)

HDFC BANK

HDFC BANK LIMITED

Branch: Fourth Floor, MSR Block, Krishe Sapphire, Hitech City Main Road, Madhapur, Hyderabad-500 081
Tel: 040-64807999, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s)/Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sl. No.	Name of Borrower (s) /Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	Mrs. Fahmina Ahmed Wife of Mr. Late Kaleem Ahmed (Borrower) [Since Deceased] and other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of Mr. Late Kaleem Ahmed [Since Deceased] Mrs. Fahmina Ahmed (Co-Borrower), M/s Smiley Interiors (Co-Borrower)	Rs.47,59,784/- (Rupees Forty Seven Lakhs Fifty Nine Thousand Seven Hundred and Eighty Four Only) due as on 30-JUN-2022*	08-AUG-2022	02-APR-2024 (Physical Possession)	All that premises being Flat bearing No.201 in First Floor, bearing Municipal No. 12-2-800/434 & 435/201, of the building complex known as "Rab Enclave" in the premises bearing Municipal No.12-2-800/434 & 435, on Plot No.434 and 435, admeasuring 1380 Square Feet or 153.33 Sq Mtrs (including common areas) together with undivided share of land admeasuring 20.0 Square meters or 16.72 Sq Mtrs out of total land area of 400 Square yards or 334.45 Square Yards, situated at Dlishad Nagar Colony, Padmanabha Nagar, Hyderabad, T.S. and flat bounded by: North : Open to Sky, South : Open to Sky, East : Open to Sky, West : Flat No.202, Lobby & Staircase.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower(s)/Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s)/Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer's of HDFC have taken Physical possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s)/Legal Heir(s) and Legal Representative(s) in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s), and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s)/Legal Heir(s) and Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s)/Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Date: 03-APR-2024
Place: Hyderabad

For HDFC Bank Limited
Sd/-
Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai- 400013


Muthoot Finance

GOLD AUCTION NOTICE

GSTN - 36AABCT0343B12Z

Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi-682 018, Kerala, India. CIN:L65910KL1997PLC011300, Ph:+91 484 2396478. 2394712, Fax:+91 484 2396506. mails@muthootgroup.com, www.muthootfinance.com

Notice is hereby given for the information of all concerned that Gold Ornaments pledged with under mentioned branches of the company, which were overdue for redemption and which have not been redeemed so far in spite of repeated notices, will be auctioned at the concerned branches on **12.04.2024 at 10.00AM**. In any case if the auction could not be conducted on the above said date, the Auctioneer is having the right to postpone the auction to following 2nd auction dates or on subsequent dates at given centers without any further notice. Any change in auction date will be published at the place of auction.

2nd auction date : 17.04.2024,12:00PM, Auction Centre : Muthoot Finance Ltd., H.No.5-11-24, 1st Floor, Shop No.5, Datta Sai Complex, Nr. Mohan Electronics, Old Bus Stand, Nirmal (Nirmal District)

Low Quality/Low touch/Insufficient weight deduction accounts details-BHAINSA - (AP)3662- MSL- 28479, NIRMAL - (AP)3248- MSL- 22700,

2nd auction date : 19.04.2024,12:00PM, Auction Centre : Muthoot Finance Ltd, Bldg No - 3-9-124 And 3-9-125, Adjacent To Hdfe Bank, Auto Nagar Medak (Medak District)

Low Quality/Low touch/Insufficient weight deduction accounts details-MEDAK-RYTHU BAZAR(0769- MHL- 2390, TOOPRAN - (AP)3836- MSL- 13751,

2nd auction date : 19.04.2024,04:00PM, Auction Centre : Muthoot Finance Ltd,No 30-127.First Floor.Amarkrishna Loadge.Sg Road.Jadcherla.509301, Mehboobnagar, Telangana (Mehboobnagar District)

Low Quality/Low touch/Insufficient weight deduction accounts details-JANNARAM - (TE)5113- MHL- 776, MSL- 3222,

2nd auction date : 18.04.2024,03:00PM, Auction Centre : Muthoot Finance Ltd., #9-3-139, 1st Floor, Medak Road, Near Rythubazar,Siddipet, Pin:502103 (Siddipet District)

Low Quality/Low touch/Insufficient weight deduction accounts details-SIDDIPET - HYDERABAD ROAD(5239- MSL- 386, 417, SIDDIPET(1016- MSL- 61840,

2nd auction date : 19.04.2024,10:00AM, Auction Centre : Muthoot Finance Ltd., H.No:5-72 1st Floor Above Hdfe Vivekananda Colony, Kamareddy (Kamareddy District)

Low Quality/Low touch/Insufficient weight deduction accounts details-YELLAREDDY - (TE)4746- MSL- 5514, 5654, 5790,

2nd auction date : 19.04.2024,02:00PM, Auction Centre : Muthoot Finance Ltd, Plot No.2, Nh9. 1st Floor, Adj. To Police Station, Pothireddypally "X" Road, Sangareddy (Sangareddy District)

Low Quality/Low touch/Insufficient weight deduction accounts details-SADASIVPET-(AP)2631- MAL- 18705, SANGAREDDY-BHAVANI NAGAR(3013- MHL- 2217, MSL- 23278, ZAHEERABAD - ALLIPUR(4119- MSL- 37280,

2nd auction date : 17.04.2024,10:00AM, Auction Centre : Muthoot Finance Ltd., # 1-12-123/5/1, Sri Nagar Colony, Opp: Prashanthi Homes, Vinayakanagar, Nizamabad (Nizamabad District)

Low Quality/Low touch/Insufficient weight deduction accounts details-KHANAPUR - (TE)5152- MAL- 2014, MSL- 5107, NANDIPET - (TE)4738- MSL- 9072, NIZAMABAD(0886- MSL- 63392, NIZAMABAD-ARMOOR(2840- MHL- 2635, NIZAMABAD-HYDERABAD ROAD(2730- MHL- 2593, NIZAMABAD-BODAN ROAD(2392- MLM- 816,

2nd auction date : 18.04.2024,11:00AM, Auction Centre :Muthoot Finance Ltd., #2-5-259,First Floor, Rambazar Road, Jagtital (Jagtital District)

Low Quality/Low touch/Insufficient weight deduction accounts details-JAGTITAL - (AP)4340- MPL- 51, MSL- 11545, 11620, KORUTLA - (AP)3716- MPL- 41, MSL- 14162,

2nd auction date : 18.04.2024,01:00PM, Auction Centre :Muthoot Finance Ltd., 5-7-10 1st Floor, Sri Sai Radhakrishna Complex Near Ambkar Chowk,Opp: Municipal Muthoot Finance Ltd., Office Gandhi Road,Sirisilla (Sircilla District)

Low Quality/Low touch/Insufficient weight deduction accounts details-SIRICILLA-(AP)2383- MSL- 32425, 33946,

2nd auction date : 17.04.2024,03:00PM, Auction Centre :Muthoot Finance Ltd., Bldg. No.6-6-11/3/4/1, 1st Floor, B.Ramulu Complex, Ambedkar Chowk, M.G. Road, Adilabad (Adilabad District)

Low Quality/Low touch/Insufficient weight deduction accounts details-ADILABAD-DWARAKA NAGAR(2244- BVS- 619, MHL- 5231, ADILABAD-M G ROAD(2243- MSL- 23822,

Note: Customers can release the gold ornaments before the auction date (12.04.2024).

Note: Bidders are requested to produce identity Card / Pan Card No / GST Certificate.

(Incass Registered Dealers) Successful bidders should transfer the full auction amount by RTGS

Place : NIZAMABAD

Date : 04.04.2024

For Muthoot Finance,

M/s. SSR & Co., Law Associates, 1-19-72/1/2,

Rukminipuri Colony, Behind Spencers, ECIL Post, Hyderabad - 62